

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4100
ANSWERED ON:19.02.2014
MECHANISM TO MONITOR CORRUPTION
Khairi Shri Chandrakant Bhaurao; Rama Devi Smt.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has identified the areas and posts where corruption is rampant;
- (b) if so, the details thereof;
- (c) the mechanism in place to monitor those areas and posts;
- (d) the number of officers against whom the Government has taken action so far through the said mechanism during the last three years; and
- (e) the outcome thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (c) The Central Vigilance Commission had vide its circular No. 98/VGL/60 dated 15.04.1999 and 02.11.2001 and circular No. 17/4/08 dated 01.05.2008 issued instructions to the organizations under its advisory jurisdiction advising them to identify the sensitive posts and effect rational transfers on these posts every 2 or 3 years to avoid developing vested interest by the officials working on these posts.

Identification of sensitive posts and rotation of officers holding these posts are ongoing processes and the Central Vigilance Commission has asked the CVO's of the organizations to ensure implementation of Commission's guidelines.

(d) & (e) No centralized data is maintained in this regard.